

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4602

ANSWERED ON:22.05.2006

REVIEW OF CHILD LABOUR LAW

Mahato Shri Sunil Kumar;Singh Deo Smt. Sangeeta Kumari

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has reviewed the child labour laws;

(b) if so, the details thereof; and

(c) the improvement brought out by the Government in child labour laws during the last three years?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) to (c): Government is considering amendment of Child Labour (Prohibition & Regulation) Act, 1986. As the responsibility of implementation of the Act lies with the State Governments, they are being consulted for amending various provisions of the Act. These include, completely prohibiting employment of children below 12 years, no child to be allowed to work during schools hours, older children in the age group of 12-14 years be permitted to work in non-hazardous occupations and all occupations be considered hazardous, if they, interfere with the schooling of the children.